

**Additional List of Advocates proposed to be designated as Senior Advocates**  
**in terms of the Resolution of the Hon'ble Permanent Committee dated 06.07.2022**  
**[Published Under Rule 6(3) of the Uttarakhand High Court (Designation of Senior Advocates) Rules, 2018]**

Sl. No.	Name of Advocate	Whether submitted on Proforma as per Rules	Reg. with State Bar Council of Uttarakhand / Transferred on the rolls of Bar Council of Uttarakhand atleast 5 years' prior	Member of UK High Court Bar Association for last 5 years	Whether completes 10 years of actual practice as an Advocate	Recommendation of Two Senior Advocates
01	Mr. Pankaj Miglani	Yes	Yes Transferred to the rolls of Bar Council of UK on 18.12.2004 ( <b><i>Certificate not annexed</i></b> )	Yes Member since Jan. 2002	Yes	Yes 1. Mr. Pradeep Chandra (All HC) 2. Ms. Geeta Luthra (SCI)
02	Mr. Nagesh Prakash Aggrawal	Yes	Yes Transferred to the rolls of Bar Council of UK on 18.12.2004	Yes Member since 2001 ( <b><i>Document not annexed</i></b> )	Yes	Yes 1. Mr. Ashok Kumar Sharma (SCI) 2. Mr. Amit Sharma (Del. HC)
03	Mr. Shobhit Saharia	Yes	Yes Transferred to the rolls of Bar Council of UK on 06.08.2011	Yes Member since March 2003 ( <b><i>Document not annexed</i></b> )	Yes	Yes 1. Mr. Jayant K. Sud (SCI) 2. Mr. Siddhartha Dave (SCI)
04	Ms. Monika Pant	Yes	Yes Reg. with Bar Council of UK since 14.01.2006	Yes Member since Oct. 2008	Yes	Yes 1. Mr. Jitendra Mohan Sharma (SCI) 2. Mr. Arvind Vashisth (UK HC)
05	Mr. Sunil Khara	Yes	Yes Transferred to the rolls of Bar Council of UK on 18.12.2004	Yes Member since Oct. 2001	Yes	Yes 1. Mr. M.C. Pandey (UK HC) 2. Mr. D.K. Sharma (UK HC)

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06	Mr. Neeraj Garg	Yes	Yes Reg. with Bar Council of UK on 18.12.2004	Yes Member since 15.06.2009	Yes	Yes 1. Mr. Neeraj Kumar Jain (SCI) 2. Mr. Vijay Panjwani (Del. HC)
07	Mr. Ramesh Chandra Arya <i>(Provisionally included)</i>	Yes	Yes Transferred to the rolls of Bar Council of UK on 18.12.2004	Yes Member since Oct. 2003	Yes	Yes 1. Mr. A.S. Rawat (UK HC) 2. Mr. Rakesh Thapliyal (UKHC)
08	Mr. Vinod Sharma	Yes	Date not furnished <i>(Certificate not annexed)</i>	Date not furnished <i>(Document not annexed)</i>	Yes	Yes 1. Mr. Keshari Nath Tripathi (All. HC) 2. Mr. Neeraj Tripathi (All. HC)
09	Mr. Rajendra Singh 'Azad'	Yes	Yes Transferred to the rolls of Bar Council of UK on 18.12.2004	Yes Member since Jan. 2002	Yes	Yes 1. Mr. Anil Srivastava (All. HC) 2. Mr. Vivek Shandilya (All. HC)
10	Mr. Siddhartha Singh <i>(Provisionally included)</i>	Yes	Yes Transferred to the rolls of Bar Council of UK on 18.12.2004	Yes Member since 2010 <i>(Document not annexed)</i>	Yes	Yes 1. Mr. B.P. Nautiyal (UK HC) 2. Mr. Apurba Kr. Sharma (Assam HC)

- Suggestions and views, if any, may be submitted in the office of the Principal Private Secretary on or before 6<sup>th</sup> August, 2022.
- The concerned Advocates are also requested to rectify the deficiencies, if any, shown against their names on or before 6<sup>th</sup> August, 2022.
- Kind attention of the members of the Bar is also drawn to Notification bearing No. 168/UHC/Admin.A/2022, dated 20.05.2022 attached herewith.

Sd/-  
PPS to Hon'ble the Acting Chief Justice

# HIGH COURT OF UTTARAKHAND, NAINITAL

## NOTIFICATION

No. 168/UHC/Admin.A/2022

Dated: May 20, 2022.

In exercise of the powers conferred by Section 16 (2) of the Advocates Act, 1961 and all other powers enabling it in this behalf, the High Court of Uttarakhand, Nainital, hereby makes the following amendments in Appendix-B of "Uttarakhand High Court (Designation of Senior Advocates) Rules, 2018"; in the light of Judgment dated 12.10.2017 and order dated 04.05.2022 passed by the Hon'ble Supreme Court of India in Misc. Application No. 709 of 2022 in WP (C) No. 454 of 2015 titled as Indira Jaising Vs. Supreme Court of India & Ors. :-

Existing Rule			Amended Rule		
S. No.	Matter	Points	S. No.	Matter	Points
1.	Number of years of practice of the Applicant Advocate from the date of enrollment. [10 points for 10-20 years of practice, 20 points for practice beyond 20 years]	20 points	1.	Number of years of practice of the Applicant Advocate from the date of enrollment <i>[10 points for 10 years of Practice and one mark each shall be allocated for every year of practice between ten to twenty years, 20 points for practice beyond 20 years]</i>	20 points
4.	Test of Personality & Suitability on the basis of interview/interaction	20 points	4.	Test of Personality & Suitability on the basis of interview/interaction	<i>25 points</i>

These amendments shall come into force with immediate effect.

By Order of the Court,

Sd/-  
(Vivek Bharti Sharma)  
Registrar General

No. 2467/UHC/Admin.A/2022

Dated: May 20, 2022.

Copy forwarded for information and necessary action to:

1. Secretary General, Supreme Court of India, New Delhi.
2. Chairman / Secretary, Bar Council of Uttarakhand, Nainital.
3. Advocate General of the Government of Uttarakhand, Nainital.
4. President/Secretary, High Court Bar Association, Nainital.
5. Secretary, Law cum-L.R. Government of Uttarakhand, Dehradun.
6. All the Registrars of the Court.
7. P.P.S. of the Court.
8. P.S./ P.A. to Hon'ble Judges with the request to place the Notification for kind perusal of Hon'ble Judges.
9. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
10. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
11. Assistant Registrar (I.T.) of the Court with the direction to upload the same on the Official website of High Court of Uttarakhand, Nainital.
12. Guard file.

Deputy Registrar  
Admin.A